

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH : ALLAHABAD

CONTEMPT CASE NO. 180 OF 2002

IN

ORIGINAL APPLICATION NO. 1525 of 1993

MONDAY, THIS THE 9TH DAY OF DECEMBER, 2002

HON. MR. JUSTICE R.R.K.TRIVEDI, VICE CHAIRMAN

HON. MR. GOVINDAN.S.TAMPI, MEMBER-A

S.S.TRIPATHI.

..... Applicant.

(In person)

Versus

1. Sri P.K.Sharma,
Chairman of Central Board of
District Taxes North Block,
New Delhi.

2. Sri K.D.Pant/Sri H.C.Pant
Chief Commissioner of Income
Tax,
Lucknow.

3. Sri Rajiv Deva/D.P.Panth
Commissioner of Income Tax,
Allahabad.

..... Respondents.

(By Advocate:- Shri A.Sthalekar)

O R D E R

HON. MR. JUSTICE R.R.K.TRIVEDI, VICE CHAIRMAN

By this application applicant has prayed to
punish the respondents for committing wilful dis-obedience
of the order of this Tribunal dated 3-12-2001 passed in
O.A 1525/93. The direction given was as under:-

"In view of the aforesaid observations, the
O.A is finally disposed of with the direction
to the respondents that the case of the applicant
for promotion to the post of Head Clerk and above
will be re-examined keeping in view the seniority
of the applicant in UDC Cadre w.e.f.14-2-1961
as per the extant rules. In case, as a result of
review, the applicant is entitled for any arrears,
the respondents shall pay interest @ 12% per
annum, on such arrears from the date it accrues to
the date of payment.

The entire exercise will be completed by the
respondents within a period of 6 months from the
date of communication of this order and the applicant
will be kept informed of the outcome by a detailed
and reasoned order."

has also grievance that he was entitled for 5 promotions but the respondents have given only two promotions . However all these grievances cannot be gone into in this contempt proceedings. If the applicant is dis-satisfied he may file a fresh O.A challenging the orders and for further directions . In the facts and circumstances of the case it is difficult to say that respondents have committed any wilful dis-obedience of the order of this Tribunal. In the circumstances no contempt is made out. The application is rejected. However, if the applicant is dis-satisfied he may file a fresh O.A. No order as to costs.

Madhu/

Member-A

Vice chairman